GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:686 ANSWERED ON:21.02.2003 CONTEMPT TO COURT ACT,1971 KAMBALAPADU E. KRISHNAMURTHY

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government propose to amend the Contempt of Court Act, 1971; and
- (b) if so, the details thereof alongwith the reasons therefor?

Answer

THE MINISTER OF LAWAND JUSTICE AND MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY):

(a) and (b) No Sir. The provisions of the Contempt of Courts Act, 1971 were thoroughlyreviewed in pursuance of the suggestion of the P.C. Jain Commission set up by the Governmentto review the Administrative Laws and it was decided nottoamend the Contempt of CourtAct, 1971 for the present.